

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/446(KB)2017
IA(I.B.C)/838(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH APRIL 2024

IN THE MATTER OF	SHREESHYAM METALIKS PRIVATE LIMITED VS CONCAST STEEL & POWER LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Soorjya Ganguli, Adv.] For the Applicant/Liquidator
Mr. Kiran Sharma, Adv.]
Ms. Devanshi Prasad, Adv.]

ORDER

1. Learned Counsel for the Applicant/Liquidator present.
2. **IA(I.B.C)/838(KB)2024**
 - a. Registry is directed to issue notice to the Respondent by way of speed post and e-mail and place the tracking information on record.
 - b. The Respondent is directed to justify seeking from Bank an order for freezing the account of Corporate Debtor and why the prayer, as sought for, would not be granted.
 - c. In the event none appears on behalf of the respondent on the next date, an appropriate order directing defreezing the account and lifting of attachment would be passed.
 - d. Let nothing be appropriated from the account of the Corporate Debtor in the meantime.
 - e. List the matter for consideration on **22.05.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**